

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
BANGALORE**

REGIONAL BENCH - COURT NO. 1

**Service Tax Appeal No. 442 of 2011**

(Arising out of Order-in-Original No. 79/2010 dated  
16/11/2010 passed by the Commissioner of Service Tax,  
Bangalore)

**Subramanya Construction &  
Development Company Ltd.**

42, 3rd Cross, 2nd Stage, Industrial Suburb,  
Yeshwanthpur, Bangalore - 560 022

**Appellant(s)**

*VERSUS*

**Commissioner of Service Tax  
Bangalore Service Tax- I**

1st To 5th Floor,  
TTMC Building,  
Above BMTC Bus Stand, Domlur  
Bangalore - 560 071  
Karnataka

**Respondent(s)**

**Appearance:**

Mr. K.Parameswaran, Advocate  
Flat No.101, Suraj Sadan, No.23, II Cross,  
(Ramachandra Road) Gandhinagar,  
Bangalore - 560 009  
Karnataka

For the Appellant

Mrs. C.V. Savitha, Supdt. (AR)

For the Respondent

**CORAM:**

**HON'BLE MR. S.S GARG, JUDICIAL MEMBER**

**HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER**

**Final Order No. 20387 / 2020**

Date of Hearing: 14/07/2020

Date of Decision: 14/07/2020

**Per : Bench**

Learned counsel for the appellants submits that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated  
in Open Court on **14/07/2020**)

**(S.S GARG)**  
**JUDICIAL MEMBER**

**(P. ANJANI KUMAR)**  
**TECHNICAL MEMBER**

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